

13.02.2006

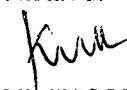
CP 39/2006 (OA No. 140/1995)

None present for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Learned counsel for the respondents submits that they have obtained stay from the Hon'ble High Court against the order passed by this Tribunal.

In view of the above, the Contempt Petition is dismissed. However, it will be open for the applicant to revive the Contempt Petition by filing an MA or to move a separate application in case the stay granted by the Hon'ble High court is vacated.


(J.P. SHUKLA)
MEMBER (A)


(KULDIP SINGH)
VICE CHAIRMAN

AHQ

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